

***Motion for Election of Two Members to the Rubber Board**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, On behalf of Shri Piyush Goyal, I beg to move:

That in pursuance of clause(e) of sub-section(3) of Section 4 of the Rubber Act, 1947, read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder.

HON. CHAIRPERSON: The question is:

That in pursuance of clause(e) of sub-section(3) of Section 4 of the Rubber Act, 1947, read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder.

The motion was adopted.
